

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.118  
Co.Appeal 77 of 2020

**Proceedings under Section 58 & 59 of Co. Act, 2013**

**IN THE MATTER OF:**

Mehul I Shah

.....Applicant

V/s

United Phosphorus Ltd & Ors

.....Respondent

**Order delivered on: 06/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Prakash Gupta, Proxy Advocate for Ms. Hetvi Mehta,  
Advocate

For the Respondent

:Mr. Nrupang Dholanki, PCS for R-1 and R-2

**ORDER**  
**(Hybrid Mode)**

Learned proxy counsel appears for the applicant seeks adjournment in the matter.

On the other hand, last order has not been complied by R-1 and R-2. Learned PCS, for the R-1 and R-2 seeks and granted one week more time to comply the order dated 18.04.2024.

Re-list for further consideration on 18.07.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**